

SHRI P. GOVINDA MENON : It is barred because we have already decided that fourteen banks alone will be nationalised, and they figure in the First Schedule. So the word 'certain' should be there.

THE DEPUTY CHAIRMAN : The question is :

"That the Long Title stand part of the Bill."

The motion was adopted.

The Long Title was added to the Bill.

THE DEPUTY CHAIRMAN : Before I take up the third reading there are two messages from the Lok Sabha.

MESSAGES FROM THE LOK SABHA

1. THE CENTRAL SALES TAX (AMENDMENT) BILL, 1969
2. THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1969

SECRETARY : Madam, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary of the Lok Sabha :

(1)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Central Sales Tax (Amendment) Bill, 1969, as passed by Lok Sabha at its sitting held on the 7th August, 1969.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

(2)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969, as passed by Lok Sabha at its sitting held on the 7th August, 1969."

Madam, I lay both the Bills on the Table.

THE BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1969— *contd.*

THE DEPUTY CHAIRMAN : Now we take up the third reading. The Minister.

SHRI P. GOVINDA MENON : Madam, I move :

"That the Bill be passed."

The question was proposed.

THE DEPUTY CHAIRMAN : Now I want to appeal to the Members of the House that those who have already spoken may not speak again and only those who have not participated in the debate may speak. One Member only from every party or group.

SHRI LOKANATH MISRA (Orissa) : Madam, I shall take two minutes only. In the course of the long discussion, my party—and I suppose the Jan Sangh also—made some constructive suggestions in the shape of amendments to the Government for acceptance. We find that the Government is not responsive at all. Therefore we feel it is futile on our part to participate in the third reading of the Bill.

(Interruptions)

If you keep on shouting I would be on my feet for long. Madam, it is they who are causing delay, not I. In a democracy, I feel, Madam, that members of every party have the right to speak and express their views on the floor of the House. Now, if that right is going to be throttled, then I would see that the Bill does not get through quickly; I will go on talking for half an hour and one hour.

SHRI M. M. DHARIA : How can you ?

SHRI LOKANATH MISRA : I will go on talking and I will arrange that the Members of my party go on talking if that is the attitude.

DR. B. N. ANTANI : If you permit, Madam, I can go on speaking all night up to close in the morning.

SHRI LOKANATH MISRA : But that is not how we view at things. We want to behave in this House and we want others also to behave in this

[Shri Lokanath Misra]

House. Therefore I did not ask my party members to speak and prolong the debate. But if you behave like a fillibuster now when I am speaking, then I shall retaliate. But we don't believe in such tactics. You must also allow me to place my point of view.

Madam, for the reasons I mentioned earlier, I think it is futile on my part and on my party's part to be present here in the third reading and unnecessarily keep on sitting and listening to other points of view when my point of view is not accepted and my party's point of view is not accepted by the Government. Therefore you will excuse me and my party if we go out.

(Interruptions)

THE DEPUTY CHAIRMAN: Order, order. I do not think there is need for all this.

(At this stage, Members of the Swatantra Party left the House)

THE DEPUTY CHAIRMAN: I think from Jan Sangh Mr. Yadav will speak. He has not spoken, I believe. You will be as brief as you can, Mr. Yadav.

श्री जगदम्बी प्रसाद यादव (बिहार): महोदया, मैं कुछ पटीनेंट, इंटरेस्टिंग और इस्ट्रुकिंग क्वेश्चन्स अपने मंत्री महोदय से पूछना चाहता हूँ और मैं आशा करता हूँ कि वे अपने रिप्लाई में मेरे द्वारा उठाये गये मुद्दों का उत्तर देंगे।

What is the degree and character of control which the Minister should exercise over nationalised banks?

Should the nationalised bank be considered as of equal status with the Government department?

Is it not possible that parliamentary interpellation will bring a loss of managerial freedom?

How can you ensure that the nationalised banks do not fall outside the democratic regime and become a step towards the corporative State?

Who will control the day to day administration? How are the interests of the depositors and employees to be guarded in the day to day administration?

Should the nationalised bank be a profit-making body? How should the profits be allocated? From where should the deficiency grant come in case of losses? Does not this question of profit touch the roots of conflict of interests between workers and depositors? How do you propose to solve it?

With whom will rest the powers of borrowing for capital investment? Who is responsible for development?

How will the Parliament be kept informed about the activities of the nationalised banks? What effective check can the Parliament ensure to see that the nationalised banks are run on efficient lines? How can you avoid the danger of nationalised banks becoming an arbitrary empire?

Who should take decisions of non-economic character?

Can a Member of Parliament ask questions of details and particular point of service of nationalised banks? How can they gather the requisite information to exercise the necessary vigilance? Will not such a practice impair the nationalised banks' commercial freedom of action? How will you prevent this method from affecting the initiative of the staff, the tendency of centralisation in administration? Will it not make executive positions in the nationalised banks less attractive to men of outstanding ability with first class business mind?

If Ministers are made liable to unlimited questions this would force the boards towards centralisation and bureaucracy and create disincentives to efficient management.

Who is to audit the accounts of nationalised banks? What are the limits of such audit? Can they make any pronouncements on technical competence, efficiency and organisational structure, budgetary policy and such other broad and important topics?

Do you feel that the M.Ps. who are normally burdened with dozens of interests and who have innumerable claims on their time and energy are competent to assess the efficiency of nationalised banks? How do you then ensure public accountability of these banks, that they are run in public interest?

Generally the magnitude and complexity of these organisations is such that expert guidance is needed to

evaluate their performance. How can then we develop effective methods of public criticism, desired organs of security and investigation which can act without political interference? Who can act as the eyes and ears of the general public?

मैंने इन प्रश्नों को इस लिए अपने मंत्री महोदय के सामने रखा है कि इस बैंकिंग बिल पर जिस तरह से विचार होना चाहिए उस तरह से विचार करने का अवसर न तो प्रधान मंत्री ने लोक सभा को दिया और न इस सभा को। हमारे कानून मंत्री ने भी किसी अमेंडमेंट को यहां स्वीकार नहीं किया और जिस प्रकार अपनी सरकार की ओर से 25, 25 संशोधन ला कर उन्होंने यह साबित किया कि यह बिल आ रहा है किन्तु इसे जिस प्रकार पारित करना चाहिए था वह नहीं किया गया है। इसलिए मैं इन प्रश्नों के साथ चाहता हूँ कि मंत्री जी इन का उत्तर दें ताकि हम लोगों की संतोष हो सके।

श्री बी० एन० मंडल : महोदया, कल प्रधान मंत्री ने इस हाउस में इस बिल के संबंध में जो कुछ कहा है उस का जो कुछ असर हमारे दिमाग पर पड़ा है वह यह कि शायद प्रधान मंत्री जी इस बात के लिए बहुत उत्सुक हैं कि बैंक नेशनलाइजेशन के बाद जो पैसा गवर्नमेंट के हाथ में आयेगा उस से देश के बेरोजगार लोगों का या जो देहात के मजदूर हैं या जो शहर के मजदूर हैं या जो छोटे किमान हैं, छोटे दुकानदार हैं या जो छोटे आदमी समाज के हैं ऐसे लोगों के उद्धार के लिए उस रुपये को यूटिलाइज किया जायगा इस योजना के जरिये। लेकिन इस योजना का जो नतीजा अब तक निकला है वह हम लोगों के सामने है। जिन लोगों का नाम हम ने अभी लिया है इस योजना का भार उन लोगों के ऊपर ही पड़ा है और योजना का मुनाफा ऐसे लोगों को हुआ है जिन को किसी मुनाफे की जरूरत नहीं थी। प्रधान मंत्री ने जो कहा है उस के अनुसार वह ऐसे काम करेंगे कि जिस से उन गरीब लोगों की दशा में परिवर्तन आये; मगर इस बात की मुझे उम्मीद नहीं है, लेकिन फिर भी जब उन्होंने वायदा किया है तो उस वायदे पर हम लोगों की भरोसा करना ही है। देश

इस काम के लिए रुपया देने के लिए तैयार है। अवमूल्यन के समय पहुँचे आश्वासन देने पर भी देश को वाद में उन्होंने धोखा दिया शायद उस ढग का धोखा देश को, इन बैंकों के राष्ट्रीयकरण के बाद न हो, ऐसा मैं चाहता हूँ। प्रधान मंत्री जी इस बात के लिए सावधान हो जायें कि फिर इस तरह की गद्दारी देश में इस गवर्नमेंट के जरिये न हो।

आज जो नेशनलाइजेशन किया जा रहा है वह केवल 14 निजी बैंकों का किया जा रहा है। क्या यह इसलिए तो नहीं किया जा रहा है कि बाकी निजी बैंकों के और पूंजीपति मालिकों को डरा कर आम चुनाव के मौके पर उन से रुपया ऐंठा जाय? इस के लिए ही तो उन को नहीं छोड़ दिया गया है? क्या जो फारेन बैंक हैं या जो दूसरे बैंक हैं उन को डर दिखा कर चुनाव के समय पैसा तो नहीं वसूल किया जायगा कि हमें रुपया दो नहीं तो तुम को भी नेशनलाइज कर देंगे? अगर प्रधान मंत्री वादा करें कि कांग्रेस के चुनाव अभियान में पैसा इस तरह से नहीं लेगे तो नेशनलाइज कर लेना ठीक है। मैं चाहता हूँ कि ये जितनी भी खुराफात की बातें हैं उन को प्रधान मंत्री जी अपने दिमाग से निकाल दें। आज इस बात की जरूरत है कि जिस पार्टी के लोग एक बार शासन में आ जाते हैं वे यह न समझें कि हम लोगों को ही हमेशा शासन में आना ही चाहिये। दूसरे देशों में जहाँ डेमोक्रेसी है वहाँ के मंत्री हर समय पावर छोड़ने के लिए तैयार रहते हैं लेकिन हिंदुस्तान का मंत्री एक बार पावर में आने के बाद फिर उसे छोड़ना नहीं चाहता। इस कमजोरी को दिल से निकाल देना चाहिए ऐसा मैं चाहता हूँ। जो कदम नेशनलाइजेशन का प्रधान मंत्री महोदया ने उठाया है, मैं चाहता हूँ कि वे उस को अन्त तक फालो अप करें जिससे देश की जनता को इस राष्ट्रीयकरण का नफा मिल सके; जिस की जरूरत हिन्दुस्तान की गरीब जनता को है। ऐसा करने पर, उन को पूंजीपतियों से रुपया लेने की भी जरूरत नहीं पड़ेगी और जनता अपने आप सतुष्ट हो कर उन को फिर शासन में लायेगी। इसलिए मैं आज इस हाउस के जरिये प्रधान मंत्री जी को

[श्री बी० एन० मंडल]

कहना चाहता हूँ कि जब तक वह प्रधान मंत्री है देश के पूँजीपतियों से जो रुपया पाने का उन को लोभ है उस को व छोड़ें और जनता के हित में काम करें और वैसे काम करने से निश्चित तरीके से उन को भी नफा होगा और देश को भी नफा होगा और देश में जनतंत्र भी कायम रह सकेगा। अगर ऐसा उन्होंने नहीं किया तो जिस ढंग की स्थिति आ गयी है उसमें देश में कम्युनिस्ट डिक्टेटोरशिप आ सकती है या फासिस्ट डिक्टेटोरशिप आ सकती है। इस देश को रखने के लिए, गरीब जनता को राहत देने के लिए जो रास्ता हमने सुझाया है उस रास्ते पर प्रधान मंत्री जी अगर चलेगी तो निश्चित रूप से देश का भला होगा !

श्री जे० ए० अहमद (उत्तर प्रदेश) : उप-सभापति महोदया, अब यह तारीखी, यह ऐतिहासिक बिल अपनी आखिरी मजिल तक पहुँच गया और पिछले दो तीन दिनों की बहस में हमने काफी फासला तय किया, जिम्मेदारी तोर पर नहीं दिमागी तोर पर ? कहा थे और कहा पहुँच गये। मैं समझता हूँ कि बड़ी अच्छी, बड़ी कारामद बहस हुई, बहुत नजरिये बदले, बहुत सी आँखें खुली और बहुत से आइदा के नक्शे साफ हुये। रास्ता साफ दिखाई देने लगा। मैं देखता हूँ, दूध दूध और पानी पानी अलग अलग होते हुये दिखाई देता है।

जो सच्चे मानों में राष्ट्रीय परम्परा और कौमी रवायात को ले कर चलते हैं, चाहे किसी दल में हों, चाहे इधर बैठे हों या उधर बैठे हों, जिनकी जिदगी जनता के साथ, गरीबों के साथ जुड़ी हुई है, जो मुल्क को दरअसल एक सही और सच्चा समाज देना चाहते हैं, वह आज इस बैकिंग बिल के समर्थन में हैं और जो लुटेरे हैं, लुटेरे वर्गों के नुमाइन्दे हैं, जिनका राष्ट्रीय परम्परा से कोई नातुक नहीं, जिनके पुरखे किसी जमाने में राष्ट्रीय आन्दोलन पर डडे चलाया करते थे, आज वह अलग अलग चोले पहन कर कभी स्वतंत्र पार्टी को, कभी जनसंघ को या किसी पार्टी को ले कर बैठे हुये हैं।

श्री जगदम्बी प्रसाद यादव : यह लुटेरे शब्द का प्रयोग कर रहे हैं। यह क्या है ?

श्री जे० ए० अहमद : आप मुझे बोलने दीजिये। मैंने आपको कुछ नहीं कहा।

श्री जगदम्बी प्रसाद यादव : लुटेरा शब्द क्या पार्लियामेंटरी है।

श्री जे० ए० अहमद : आप बैठ जाइये आप मुझे बोलने दीजिये।

मैं साफ तोर पर कहता हूँ कि राजनैतिक खानदान एक दूसरे को पहिचानें। राजनैतिक खानदान, राजनैतिक परम्परा और राजनैतिक रवायात पर बनते हैं। इस खानदान को एक सही मानो में बनाओ। एक सही खानदान बनाओ। हममें बहुत से मसलो पर राय और मत के भेद हो सकते हैं लेकिन बुनियादी तोर पर एक दिशा हमें देनी चाहिये। एक डाइरेक्शन हम देना चाहते हैं कि इस तरफ हम मुल्क को ले जाना चाहते हैं या दूसरी तरफ ले जाना चाहते हैं। इतना बड़ा ऐतिहासिक बिल है, यहाँ आया है, और उठ कर बाहर चले गये, सारी बेंचें खाली पड़ी हैं, तिलमिला रहे हैं, घर में चिराग नहीं जल रहा है, भूख लग रही है और खाना नहीं पक रहा है, परेशान है, कहा जायेगी हमारी थैलियाँ, हमारी थैलियों को कौन सगहलेगा, उसी का रोना और मातम मनाते हैं। मैं इस मौके को एक ऐतिहासिक मौका समझता हूँ, मैं समझता हूँ कि पहली बार हमने अपनी अर्थव्यवस्था को, अपनी एकानामिक लाइफ को, अपनी कौमी जिन्दगी को एक डाइरेक्शन, कांश डाइरेक्शन, देने की कोशिश की है। यह सवाल हमारी कौमी तहरीक और राष्ट्रीय आन्दोलन से जुड़ा है और हमने एक डाइरेक्शन देने की कोशिश की है। लेकिन बीस साल से हम लड़खड़ा रहे थे, रास्ता हमें दिख नहीं रहा था, कभी इधर जाते थे, कभी उधर जाते थे, ढीली-ढाली बात करते थे, मिक्सेड एकानामी की बात करते थे, क्या बुरी है मिक्सेड एकानामी जो वह एक आरजी तोर पर हो लेकिन उसका भी एक डाइरेक्शन हो, अगर वह लड़खड़ाती हुई मिक्सेड एकानामी हो, जिसका तवाजुन और संतुजन नहीं दिखाई देता हो तो उसका मतलब है कि वह चलेगी नहीं। कभी सोशलिस्ट सोमाइटी, कभी सोशलिस्ट पैटर्न, यह सारी चीजें

आती रही, लड़खड़ाते रहे, हमारी शासक पार्टी लड़खड़ाती रही, हम चिल्लाते रहे, कोई चिल्ला रहा है, कोई लड़खड़ा रहा है, एक इधर गिर रहा है, एक उधर गिर रहा है, लेकिन साथ मिल कर कदम नहीं उठायेगे, जिन्दगी के नक्शे नहीं बनायेगे। तो आज मैं समझता हूँ यह खुशी की बात है कि आज उन नक्शों को बनाने की तरफ हमने नया कदम उठाया है।

अब जाहिर है कि इस पर कोई कहता है कि बड़ा भारी कोई इकलाबी कदम उठा है तो वह गलत है। यह तो प्राइम मिनिस्टर ने खुद भी कहा है। मैं नहीं समझता कि कोई बहुत बड़ा इकलाबी कदम है लेकिन एक पाज़िटिव, एक फ़ैसला-कुन कदम है, एक दिशा की ओर ले जाने वाला कदम है। रास्ते में रुकावट है। नेशनलाइजेशन को सही मानो मे नेशनलाइजेशन बनाना पड़ेगा मैं साफ़ तौर पर कहता हूँ कि महज़ सरकार के हाथ में कोई इदारा या कोई इस्टीट्यूशन आ जाय उससे ही सब चीज़ अच्छी हो जायगी, यह मैं नहीं मानता। ब्यूरोक्रैटिज़ेशन हो सकता है, ब्यूरोक्रैटिक कैपिटलिज़्म की तरफ, स्टेट कैपिटलिज़्म की तरफ आप जा सकते हैं। सही नेशनलाइजेशन का मतलब यह है कि जो हुकूमत नेशनलाइज करती है उसका नजरिया, उसकी नीतियाँ भी साथ साथ बदलती जायें। नेशनलाइजेशन का मतलब यह नहीं है कि बड़े बड़े पूँजी-पतियों के हाथ से ले कर बड़े बड़े अफसरों के हाथ में रख दिया जाय और राज्य की नीतियाँ, राज्य की पालिसी, अपने उसी ढर्रे पर चलती रहे। नेशनलाइजेशन का मतलब यह है कि

The basic policies of the Government should undergo a change in the popular direction and within the framework of socialism, in a socialist direction.

तब जा कर राष्ट्रीयकरण का सही मानो में फायदा उठाया जा सकता है।

(Time bell rings)

मैं दो मिनट और लूँगा। मैं कुछ बोला नहीं हूँ, मैं अमेंडमेंट के समय भी नहीं बोला, इतना उस पर बोना गया, इसलिये मुझे दो मिनट और दे दिया जाय। मैं ज्यादा बोलता भी नहीं हूँ।

तो मतलब यह है कि अगर इस तरफ हमें जाना है तो अपनी नीतियों को भी, अपनी आर्थिक नीतियों को भी ठोक बजा कर देखना पड़ेगा, उसका सोशलिस्टिक ओरियंटेशन करना पड़ेगा और आगे अपने कदम इस तरफ बढ़ाने पड़ेंगे। अगर हम रुक गये और कहा कि साहब रुक कर बैठो थोड़ा एक साल दो साल, तो जमाना तेज़ी से आगे जा रहा है, वक्त बहुत तेज़ी से दौड़ रहा है, आप उसके साथ दौड़िये नहीं तो आप कहीं के कहीं पिछड़ जायेंगे। इसान चाद तक पहुँच रहा है, हमारा बैलगाड़ी का जमाना खटर-पटर उसी में चल रहा है, यह समझना है कि इतना बड़ा मुल्क अगर तेज़ी से आगे नहीं बढ़ेगा, अगर तेज़ी से कदम नहीं उठायेगा तो बहुत पिछड़ जायगा। वक्त बहुत तेज़ी से दौड़ लगा रहा है।

एक माननीय सदस्य : कम्युनिस्ट पार्टी में...

श्री जेड० ए० अहमद : कम्युनिस्ट पार्टी को छोड़िये। अभी छोटी बात में मत जाइये। मैंने कांग्रेस पार्टी का नाम नहीं लिया, आज छोटी ज़हूनियत न दिखाइये, छोटी बात न उठाइये, पार्टी के चर्चों और झगड़ों को मत लाइये, इसी न हिन्दुस्तान को बर्बाद किया और यही हिन्दुस्तान को बर्बाद करेगा। मैं सब जानता हूँ। मैं ज़रा ऊपर उठ कर बात कर रहा हूँ। ज़रा आप अपने को ऊपर उठाइये। ये जमाने और ये मौक़े नहीं आयेंगे। आप हमारी आलोचना करे, मैं मानता हूँ आपको हक़ है। मैं आपकी आलोचना करूँ तो आप सुनें लेकिन जब बम्भी देश की भलाई का सवाल है, देश की नीतियों का सवाल है, लेकिन जहाँ हमें अकेले नहीं मिल कर, साथ मिल कर खड़े रहना है तो वहाँ साथ मिल कर खड़े रहना चाहिये, यही गारंटी है, यही ज़मानत है आगे बढ़ने की।

तो उपसभापति महोदया, मैं कहता हूँ कि जमाना बदलेगा, जमाना बदल रहा है, हम बदल रहे हैं, हमें तेज़ी से कदम उठाना पड़ेगा, राष्ट्र के अन्दर बुनियादी परिवर्तन करने पड़ेंगे अर्थव्यवस्था को सोशलिस्टिक ओरियंटेशन देना पड़ेगा। ये जो बड़े बड़े पूँजीपति हैं जो कि साफ़ की तरह हमारी गर्दन के ऊपर बैठे हुये हैं इनको

[श्री जेड० ए० अहमद]

हटाना पड़ेगा, इनको हटाये बगैर आप नहीं आगे बढ़ सकते। इसलिये मैं समझता हूँ कि आगे मंजिलें बहुत सी तय करनी हैं। आखीर में मुझे एक शेर याद आता है जो मैं आपके सामने पेश करता हूँ, उसको उर्दू जानने वाले समझ सकेंगे और हिन्दी जानने वाले भी समझ लेंगे।

श्रीमती यशोदा रेड्डी (आंध्र प्रदेश) : अंग्रेजी में तर्जुमा कर दीजियेगा।

श्री जेड० ए० अहमद : तर्जुमा करने में वह बात नहीं आती। शेर है :

सितारों से आगे जहाँ और भी हैं।

अभी इष्क के इम्तिहां और भी हैं ॥

8 P. M.

SHRI K. CHANDRASEKHARAN (Kerala) : Madam Deputy Chairman, this Bill has found support in an extraordinary measure from practically all sections or large sections of this House and the other House. It is all the more important, therefore, that, in regard to such a measure, which has found such large support from Parliament and for which the hon. Prime Minister has claimed, probably rightly, the support of 95 per cent of the people of this country, it should not fail in its implementation. I am aware, Madam, that I am speaking on the Third Reading of this Bill, and it is my duty to confine myself to some statements that I would like to make in regard to the implementation of this Bill.

First and foremost, Madam, it is well to remember that the entire banking system in this country is not nationalised. We have just taken over 14 of the major banks of this country covering over 70 per cent. of the deposits in the entire banks in this country. But I have got an honest fear, and I shall place it before the Government at this stage, that there is likely to be diversion of deposits in a large measure in the coming months and years. The hon. Law Minister who has fairly ably piloted this Bill in this House and the other House has stated that there should be no fear regarding transfer of deposits as there are regulations and restrictions in this regard particularly in regard to transfers to foreign banks. There may be regulations and restrictions in regard to transfer to foreign banks, but nothing

prevents one from withdrawing the deposits from the banks schedule in the Bill and redepositing the same either in foreign banks or in banks which are not scheduled in this Bill, and my honest fear is that unless in the implementation of this Bill the greatest care and attention are bestowed, it may well be that we may have mammoth banks of the size of these 14 banks from outside these 14 banks in the years to come, and that would again paralysed the entire effect of the nationalisation programme that we have undertaken in this Bill.

Madam, to a large extent the effect of this nationalisation would have to be seen and tested in the efficiency of the working of the nationalised banks, and the most important thing in regard to the maintenance of this efficiency is the staffing at the managerial level. I can understand, Madam, that in the Ordinance the first Custodians were named as the Chairmen of these banking concerns. The Ordinance was issued in a hurry. But now we have had time, and although we had about two weeks' time, the time has not been taken for the appointment of Custodians other than the Chairmen of these banks. Who are the Chairmen of these banks? They are the persons wedded to anti-nationalisation. Psychologically they can never get themselves to accepting nationalisation. It will be their endeavour to see that nationalisation fails. Everybody will be happy to find that what he thinks as correct has come to be true. Even a small time of entrustment of these banks to these Custodians who are the Chairmen of these banking concerns—I feel greatly embarrassed on account of that fact because it is likely that their power and their position would be used for the purpose of seeing that this nationalisation is a failure. A new purpose and a new pattern and a new vision are necessary so far as the managers of these nationalised banks are concerned and I submit Madam, that this new vision will not be found either in the present custodians or in the bureaucratically-minded officers from whatever level these officers are drawn. Public men of a non-controversial type whose character and integrity are not questioned, who are respected by the nation as a whole, should be appointed to manage these banks and control these banks.

A word, Madam, before I close. The success of nationalisation so far as these scheduled banks are concerned

would by and large depend upon the co-operation and assistance that the bank employees in this country would give. The bank employees constitute one of the most effectively organised of the white-collar employees in the country and they have got the greatest dissatisfaction on account of many things. That had happened in the past and they have always been agitated over the incorporation of section 36AD in the Banking Regulation Act of 1949. I feel, Madam, that the necessary psychological atmosphere for the proper assistance and co-operation by these banking employees to be rendered for the purpose of the success of this nationalisation programme would be there only if section 36AD is deleted from the Banking Regulation Act.

THE DEPUTY CHAIRMAN : That will do. There are too many names. Five minutes each one, please.

SHRI K. CHANDRASEKHARAN : The hon. Law Minister has stated that it cannot be deleted so far as the Scheduled banks alone are concerned. That is an argument for the purpose of logic. That is not an argument of reason. Certainly, Madam, the entire provision, whether it touches these scheduled banks or other banks or the State Bank of India, that section 36AD has got to be completely removed. It is also necessary to stress at this stage, to raise our voice on behalf of the nation so that the employees of the banks may know this, that if they go the wrong way, the entire nationalisation programme will be defeated. They may be playing into the hands of the anti-nationalisation people, and if the bank employees are not able to render their co-operation in the coming months, certainly the public will have the first distaste of nationalisation. I submit that these matters may be taken into account.

SHRI NIREN GHOSH (West Bengal) : Madam, this measure has come at a time of crisis in the country, economic crisis, political crisis and crisis in the Congress Party also.

SOME HON. MEMBERS : No, no. Wishful thinking.

SHRI NIREN GHOSH : As such I welcome this measure. The question that is posed is : does this measure portend in the coming days big, serious, radical changes all along the line? I am not quite sure. True, it has hurt

the monopolists. It is true that it has hurt Mr. S. K. Patil and, may I say, perhaps the syndicate, and they are in a quandary. But let me warn you that these monopolists can digest this measure also. They are hurt. They are fighting, they are bitter, because so much of money and credit facilities have gone out of their hands. But it may not go out of their hands at the same time. It does not depend on a certain policy direction only. It will depend on the entire course of democratisation of the public sector undertakings and institutions all along the line. Otherwise we have the example of the L.I.C., the State Bank, and other things, of how they have utilised even in certain imperialist countries, the monopolists, the nationalised banks, how the monopolists of England are utilising the nationalised coal. So we have got to decide this way or that. Otherwise like other measures it may not portend big changes in the future. And secondly, all those Jana Sangh and Swatantra Party people, the reactionaries inside the country, inside the Congress, who are openly and extremely reactionary—those old reactionaries—those whose names are being bandied about and who are connected with the Syndicate, I dare say, they do not stand for India; they stand for something else. They do not stand for India . . . (Interruptions). If India wants to stand on its own legs they are against it. If India is to survive, if India is to go forward, then we must have more measures like this, we must have cool and complete nationalisation of export and import trade, we must have the nationalisation of foreign monopoly, we must have the nationalisation of the undertakings under these monopolies, and we must put those persons in charge of those things, people who are faithful to the core, and not the umpteen number of bureaucrats who would like to collude and conspire with the monopolists and whose hand-maidens they are. I have no illusion whatsoever that this is not only a social measure but it is a democratic measure. If we have to have socialism, then we have got to get rid of this rotten structure from top to bottom. Otherwise, they will utilise these very measures for their own ends. I do not know—because it is a critical time, a time of transition; and India, with its teeming millions, the democratic forces, will unleash a massive campaign throughout the length and breadth of the country for those measures, will unleash the seven lakh villages with a battle cry to strike down

[Shri Niren Ghosh]

feudalism, march forward and bring about a radical change. This measure may prove ultimately a damp squib. After August 16, if Mr. Sanjeeva Reddy is installed . . .

(Interruptions)

THE DEPUTY CHAIRMAN :
Please keep to the Bill.

SHRI NIREN GHOSH : . . . they will digest this measure, and as they have utilised the LIC, so they will utilise the nationalised banks also in their favour, in favour of the reactionaries. A point of no return will not be there. Either the enemies of the country are struck down and India marches forward or there is chaos inside the country. We as a party are determined to wage a battle against reactionaries.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal) : Madam Deputy-Chairman, I take part in this Third Reading to utter a word of caution to the Government which is taking upon itself the responsibility of implementing the Bill which is becoming an Act. Nationalisation is not the synonym of bureaucratisation. They must be conscious of it. State capitalism is not the same thing as socialism either. Therefore, this Government must know what they are going to do, where they are going to go. People have an immense faith in nationalisation, in the nationalisation of the banking institutions and such other key industries. That was why they cheered her about this nationalisation of the fourteen banks. Let them not be disappointed. If there is failure in this nationalisation of the 14 banks, the Government must note, there will be a swing to right reaction. Unless the Government takes up proper measures in right earnest, there will be an end to all nationalisation, nationalisation of any institution, in future. I asked the Prime Minister on the 21st July and on the 22nd July when she came before us whether she was conscious of the failure of some of our public sector undertakings and also of the fact that some of our public sector undertakings did not come up to expectation. She said, well, she was conscious of it. I also asked her, why is there such omission? Why are the foreign banks and medium banks not nationalised? Her answer was, well, they dealt in foreign trade and tourism. Is it not very very imperative that these foreign banks which indulged

in underinvoicing and other corrupt practices ought to have been first nationalised.

My submission before the House is that I am at one with others in this nationalisation of the 14 banks. It is right thing. Let us do the right thing in the right spirit.

I am reading a few lines from the radio speech of the Prime Minister on the 19th July. She is conscious, and we assure her of our fullest cooperation when she says—

“Some time ago we had adopted social control over banks. What is sought to be achieved through the present decision to nationalise the major banks is to accelerate the achievement of our objectives. The purpose of expanding bank credit to priority areas which have hitherto been somewhat neglected—such as (1) the removal of control by a few, (2) provision of adequate credit for agriculture and small industry and exports, (3) the giving of a professional bent to bank management, (4) the encouragement of new classes of entrepreneurs, (5) the provision of adequate training as well as reasonable terms of service for bank staff—still remain and will call for continuous efforts over a long time. Nationalisation is necessary for the speedy achievement of these objectives. But the measure by itself will not achieve these objectives.”

I am emphasising this very last sentence which she has put “But the measure by itself will not achieve these objectives.” I put it to the Prime Minister and it is for her now to answer. How will these objectives be achieved? What is necessary for achieving those objectives, where there had been a vacuum till now? These answers remain unknown and the success of this nationalisation depends upon the answers to this ‘how’ and ‘what’.

SHRI CHITTA BASU : Let us know her intentions.

THE DEPUTY CHAIRMAN : I have got six names from that side. I shall give each strictly five minutes.

SHRI N. SRI RAMA REDDY : Madam Deputy Chairman, I congratulate the Government of India for having taken a momentous and historic step in the direction of achieving the happiness of the 530 million human beings of this country. If anybody

thinks that this measure has been adopted under the pressure of any single individual or anybody else he is mistaken. It is under the plan and programme of the great organisation called the All India Congress Committee that this measure has been undertaken. I and other Members on this side who have the honour to belong to that organisation owe to ourselves to pay our highest compliment to this great organisation.

Madam, it may be that there are some rumblings here and there. But that does not matter. At Bangalore this resolution was unanimously adopted and soon after that it has been given effect to. Therefore I am very happy and proud that this All India Congress Committee has given this shape to the economy of this country.

Now, having paid my compliments to this great organisation to which I have the honour to belong, I would like to warn that this measure has raised enormous hopes in this country as if a millennium is going to be brought about overnight. That is far away. But this is the first measure, the first step that we have ascended towards the great achievement of the millennium that we hope to have. I am sure we are going to achieve that. In so doing, I would like to caution that the greatest priority has got to be given to agriculture and especially minor irrigation. If all the water that is available under the ground in this country is made available for irrigation, we need not be afraid of the failure of monsoons.

Therefore, I say in this vast country where nearly 300 million acres is cultivated under dry conditions irrigation must be provided. I am sure the resources of these banks are going to be diverted towards providing the basic necessity for agriculture, namely, the water.

THE DEPUTY CHAIRMAN : Please wind up.

SHRI N. SRI RAMA REDDY : Having said this, I have not much to say. All the other points have been covered. I only warn that water is absolutely necessary. The Prime Minister has said in her statement that the competitive spirit in the banking institution should be maintained, otherwise the incentive will be lost. (*Time bell rings*). The speed with which the movement has been launched will be lost. Therefore, I want that each one of these banks that are nationalised must be allowed to keep

their individuality. The competitiveness must be kept up so that they may show greater progress.

THE DEPUTY CHAIRMAN : That will do.

SHRI N. SRI RAMA REDDY : I wish this measure a great success. Madam, I hope this will certainly be the first step but not the last step in trying to achieve our great success.

THE DEPUTY CHAIRMAN : Dr. Talwar. Be very brief.

DR. (MRS.) MANGLADEVI TALWAR : Only a few minutes. There is a symbolic mythology in the Hindi scriptures that there was a demon of destruction, Mahishasur, who could not be destroyed by Devas, the super-beings, either individually or collectively. So Durga was born who destroyed the demon. There is a great symbolic similarity in our time. We have so many demons in our country, the demon of want and hunger, the demon of disparity between the rich and the poor, the demon of untouchability and backwardness, the demon of unemployment and dissatisfaction among the youth and, last but not the least, the demon of the tendency to disunity and dismemberment of the country. The Durga of our time has taken a tiny little step towards the destruction of most of these demons. Srimati Indira Gandhi has shown courage and determination no less in quality than that of the Durga of mythology. This little measure has stirred the soul of India.

There is nothing new in the decision that our Prime Minister has taken. Right from 1937, when our beloved leader and late Prime Minister had headed the Economic Committee of the Congress, our goal has been the uplift of the downtrodden. The A.I.C.C. has passed numerous resolutions, the most notable being the adoption of a socialistic pattern of society; implementation of 10-point programme, and most recent, the economic programme at Bangalore. The man in the street is convinced that a new era is beginning to dawn. As the Prime Minister has said. . .

THE DEPUTY CHAIRMAN : That will do now.

DR. (MRS.) MANGLADEVI TALWAR : . . . I will just quote a

[Dr. (Mrs.) Mangladevi Talwar]

sentence from the Prime Minister. She has said—

"I realise that the test of the decision is in its effective implementation. Government are determined to take all possible steps to make this measure a success."

I thank you, Madam.

SHRI AWADHESHWAR PRASAD SINHA (Bihar) : Madam Deputy Chairman, I am glad that our House for the last three days has deliberated this issue and so far, on a rough estimate we have covered 18 hours, 30 minutes. Mr. Raghuramiah's House considered it and did not take more than this time. I am happy that the House has co-operated and gone through all these hours of hard work cheerfully.

Now two superficial criticisms have been made with regard to this Bill by opponents and sometimes by one or two hon'ble Members belonging to my Party. The first is that the Bill has been hustled through. The very fact that this Bill was considered in Lok Sabha since Monday, the 28th July to Monday, the 4th instant and we are going through discussion for the 19th hour—is proof positive that it has not been hustled.

Secondly, Madam, it was asked why the Ordinance was issued on the eve of the session, when Parliament was going to meet. This also is a very superficial argument. It shows the utter ignorance of the people who say so.

Madam, finance capital is much more important than industrial capital, and these fourteen banks have much larger resources and control than what the people imagine. If we had gone through the normal legislative process in the House, the two Houses taking it up for so many days here, then so many manipulations and other things might have happened. To avoid that the promulgation of the Ordinance was essential in the interest of the country, in the interest of the people in whose interest we are going to nationalise these banks.

Madam, before the Imperial Bank of India was nationalised, it was functioning under the Imperial Bank of India Act, 1920. (Interruptions). They had so much control over the Bank; they had more powers, effective power de-

tailed power over the management of the bank; it was much more than what we have under the social control. Because of that Mr. Shanmukham Chetty said he was going to nationalise it in 1948. There was no *golemal* because the Government was omniscient and omnipresent; it was effective everywhere. Now let us compare the Imperial Bank Regulation with the social control that we had. You will find that the Government was entrenched everywhere in the Imperial Bank and so when it nationalised the Imperial Bank there could be no *golemal*. But here the Ordinance had to be promulgated in the interest of the common man to prevent manipulations.

Now I come to the third point.

THE DEPUTY CHAIRMAN : Last point.

SHRI AWADHESHWAR PRASAD SINHA : I will take some time.

THE DEPUTY CHAIRMAN : You cannot take more time. Just five minutes.

SHRI AWADHESHWAR PRASAD SINHA : My friend, Mr. Z. A. Ahmad, and I were working together in the Congress and the Congress Socialist Party. The Party does not exist now but the Congress is there and I am there. We have parted company. He has gone over to the Communist Party. He has the interest of the masses at heart in his own way. I have also the interest of the masses at heart in my own way. For us who belong to the Congress Party, Gandhiji said, before the interest of the masses every other interest vanishes. So, in pursuance of that objective this step has been taken.

Madam, this is not a socialist measure. Let us be frank about it. It is not a revolutionary measure either. Then what is this? We took general steps after independence. We finished the zamindari system. We nationalised, what is called, Life Insurance. We nationalised the Imperial Bank. We nationalised the Reserve Bank of India.

THE DEPUTY CHAIRMAN : You must wind up.

SHRI AWADHESHWAR PRASAD SINHA : We set up the public sector, about which many people are critical. But our children will live to see that they are the guarantee for the well-being of the people.

THE DEPUTY CHAIRMAN : That will do.

SHRI AWADHESHWAR PRASAD SINHA : Just a minute. The Congress brought about freedom, and we are children of the revolution. But for some time past we lost our moorings and we go into a rut. Now our great Prime Minister has got us out of that rut and we are again going on that revolutionary path which Gandhiji showed us. Now we will not rest till we reach our goal and the well-being of the masses will be uppermost in our mind and we will mind no difficulties on the way, as we did during the freedom struggle. So, for the well-being of the masses, we will fight to the end and win the battle in favour of the masses.

THE DEPUTY CHAIRMAN : Mr. Yajee. Three minutes.

श्री शोलभद्र याजी : डिप्टी चैयरमैन महोदय, मैं सिर्फ इस बिल का समर्थन और स्वागत करने के लिए खड़ा हुआ हूँ इसलिए कि कई वर्षों से हमारी यह मांग थी और वह मांग आज पूरी हो रही है और उसको पूरा होते देखकर हमें खुशी हो रही है। लेकिन इसके साथ साथ मैं अपनी सरकार को कुछ कहना भी चाहता हूँ। हमारे एक साथी ने कहा कि यह बैंकों का राष्ट्रीयकरण सोशलिज्म नहीं है, मैं उन्हें बताना चाहूंगा कि यह सोशलिज्म की ओर एक कदम है, लेकिन जब तक हिन्दुस्तान को बाकी बैंक और बी.पी.ओ. की ओर बेसिक इंडस्ट्रीज हैं वह 1970 के 31 दिसम्बर तक सारो की सारी नेशनलाइज नहीं हो जायेंगी तब तक समस्या का हल नहीं होगा, असंतोष रहेगा। इसलिए मेरी सरकार से मांग है कि जो बैंक बाकी रह गए हैं उनका भी राष्ट्रीयकरण हो। जितनी की ओर बेसिक इंडस्ट्रीज है उनका भी राष्ट्रीयकरण हो सब केपिटलिस्ट लोग चिल्ला-पों मचाएंगे। इसीलिए मैंने पहले ही कहा था कि सबसे पहले मोनोपोलिस्ट प्रेस पर प्रहार काजिए, जैसे लंका की श्रीमती भंडारनायके ने किया। हमारी बहिन डा० तलवार ने ठीक कहा कि इन्दिरा जी दुर्गा की तरह हैं, महिलाओं में हिम्मत होती है, इन्दिरा जी में हिम्मत है इसलिए उन्होंने किया, नेहरू जी में हिम्मत नहीं हुई, शास्त्री जी में हिम्मत नहीं हुई। केपिटलिस्ट लोग अभी सदन से भाग गए हैं, उनको सचेत रहना

चाहिए, यह तो मामूली प्रहार है, आगे आने वाले प्रहार के लिए उनको भी तैयार होना चाहिए और सरकार को उसको करने के लिए तैयार होना चाहिए। इन शब्दों के साथ मैं तहे दिल से इस बिल का स्वागत करता हूँ।

THE DEPUTY CHAIRMAN : Mr. Chetia. After you, two more Members, and then, no more.

SHRI P. CHETIA (Assam) : Madam Deputy Chairman, the nationalisation of banks is one of the landmarks in the history of the Congress administration in this country because it is one of the great leaps forward to reach our goal—the goal of democratic socialism.

THE DEPUTY CHAIRMAN : If you are reading it, then it will take a long time.

SHRI P. CHETIA : No. I wholeheartedly congratulate the Prime Minister for her bold and historic step in this regard in pursuance of the resolution adopted at the Bangalore A.I.C.C. session.

Madam, banking institutions in the country are the instruments which help to concentrate economic power and wealth in the hands of a few persons. So we had to nationalise these 14 major banks. If necessary, we shall have to go ahead and nationalise the other banks also, if the circumstances so demand. In this connection, I would like to stress one important aspect. We have seen that there is discontent in different regions and in different States of our vast country. This discontent is due to imbalances in economic development and the absence of proper economic growth and industrial development. This is a consequence of the investment policy pursued by the financial institutions. You know in Assam there was, and there is, some discontent and we had to pass a legislation creating a small State within Assam. There is discontent and an unprecedented movement in Andhra Pradesh for a separate Telengana. All this arises on account of the economic grievances and the absence of proper economic growth and industrial development. (Time bell rings.) So I would like to request the Government to be very particular in following a sound policy of investment which would enable proper investments to be made in backward areas where there is absence of proper industrial development.

With these words, I support the Bill.

श्री भगुबीर दास (बिहार) : मैडम, डिप्टी चेयरमैन, अब हाउस के सब माननीय सदस्यों ने अपनी भावना व्यक्त कर दी है तो मैं कुछ सुझाव देना चाहता हूँ और आशा है कि हमारे मंत्री महोदय इन पर ध्यान देंगे। उनको मालूम है कि अभी बैंकों में हरिजनों के लिए कोई जगह नहीं है, आदिवासियों के लिए नौकरों में जगह नहीं है। चूंकि वहाँ पर बड़े बड़े धनिक लोगों की गुंजाइश होती है, नौकरियाँ उनको ही मिलती हैं। मेरा निवेदन है कि अब जो नई नौकरियाँ हों वे ज्यादातर हरिजनों और आदिवासियों को दी जाये।

दूसरा मेरा सुझाव है कि हरिजनों में पढ़े-लिखे बहुत हैं, जो इस वक्त बेकार हैं। वे रोजगार भी करना चाहते हैं, एजुकेशन जरूर है, बी०ए०, एम०ए० की डिग्री है, लेकिन उनके पास पैसा नहीं है कि कारखाना खोल सकें या रोजगार कर सकें। इसलिए मेरा सुझाव है कि इन बैंकों द्वारा उन पढ़े-लिखे हरिजनों और आदिवासियों को रुपए दिए जाये ताकि वे कारखाने खोल सकें व बिजनेस जमा सकें।

तीसरा मेरा सुझाव यह है कि जो हरिजन के पास और आदिवासी के पास खेत हैं, उसमें काम आने वाले औजार उनके पास नहीं हैं क्योंकि उनके पास पैसा नहीं है। इसी वजह से वे अच्छा बीज भी नहीं खरीद सकते हैं। और लोगों को भाएम्लाय नहीं कर सकते हैं उन लोगों को भी रुपया मिलना चाहिए ताकि वे खेत की उपज बढ़ा सकें।

मेरा एक निवेदन और है और वह यह है कि एक तबका है कौम में शिक्षक का। उनको तनख्वाह बहुत कम मिलती है। उनको बहुत जरूरत होती है रुपए की, उन्हें मिलता नहीं है। इस राष्ट्रीयकरण के बाद उनके आफिसर की सफा-रिश पर उन्हें रुपया मिल जाना चाहिए ताकि गरीब शिक्षक वक्त पर राहत प्राप्त कर सकें।

श्री महाबीर प्रसाद शर्मा : महोदया, इस विधेयक का इस देश की कोटि-कोटि जनता ने मुत्क कंठ से स्वागत किया है। उनके स्वर

में अपना स्वर मिलाने का जो अन्त में आपने मुझे अवसर दिया है उसके लिए मैं आपका अत्यन्त आभारी हूँ और माननीया प्रधान मंत्री और शासन को इस परम साहसिक और सामयिक व दम उठाने के लिए मैं हृदय से धन्यवाद और बधाई देता हूँ।

महोदया, मैं अधिक समय अन्त में नष्ट नहीं करना चाहता हूँ। इस विधेयक का इस देश की जनता ने जिस मुक्त कंठ से स्वागत और समर्थन किया है वह इस बात का सबूत है कि हमारे किसानों में, मजदूरों में, छोटे कारीगरों में, नौजवानों में कितनी बेताबी और बेजारी इस बात के लिए है कि जो कांग्रेस ने लक्ष्य उद्घोषित किए हैं कराची से लेकर, आवड़ी से लेकर, जबलपुर से लेकर, भुवनेश्वर से लेकर बंगलौर तक उनकी तरफ तेजी से पहुंचने के लिए कदम उठाए जाये।

महोदया, हम देखते हैं कि ये तेलंगाना और नक्सलबाड़ी किस रोग के लक्षण हैं। बंगाल की खाड़ी और आशा अन्तरीप से पीकिंग के विचारों की जो लहरें हमारे किनारों को धक्का दे रही हैं वे इस बात के लिए हमको प्रेरित कर रही हैं हम जल्दी से जल्दी इस रोग का निदान करने की आवश्यकता को समझें और इस बेताबी और बेजारी को दूर करने के लिए उन कदमों की तरफ तेजी से बढ़ते चले जाये। यह पहला छोटा कदम पहला न रहे, छोटा न रहे, बढता चला जाय और तेजी से हम शान्तिमय क्रान्ति की ओर बढ़ जाय ताकि हम रक्तमय क्रान्ति से इस देश को बचा सकें। इन शब्दों के साथ मैं पुनः प्रधान मंत्री को बधाई देता हूँ।

SHRI N. PATRA (Orissa) : Madam Deputy Chairman, the eighth day of August, Nineteen hundred and sixtynine (the Seventeenth day of Sravana, Eighteen hundred and ninetyone, Saka era) will be hailed as a day of rejoicing in the history of the teeming millions, the down-trodden, the have-nots of this vast country. This day has the greatest significance in the freedom struggle of India. It was on this day, the 8th August, 1942, that that glorious resolution was passed wherein the agriculturists, the workers, the metal-breakers, the down-trodden,

were assured of a fair deal. After exactly twentyseven years the dream of that glorious resolution is going to be fulfilled in this piece of legislation. So long, so far, there was never any representation given to a *kisan* or a worker on a statutory body under a statutory provision. It has now been enshrined, it has now been sanctioned, through legislation that the *kisan* and the worker will be consulted. This is a great step indeed. On this occasion I wish to remind the House of the memorable message which the great astronaut, Neil Armstrong, sent after landing on the moon. He said,

"One small step for a man, but one great leap for mankind."

I would say in the same strain,

"This one step of our beloved Prime Minister is a great step for the Indian nation."

श्री पंढरीनाथ सीतारामजी पाटील (महाराष्ट्र): उपसभापति महोदया, यह जो बैंकों के राष्ट्रीयकरण का अति उपयुक्त बिल हमारी प्रधान मंत्री महोदया ने सभा सदन के सामने लाया है इस के लिए मैं उन्हें धन्यवाद देता हूँ और मैं इस विषय में कुछ सुझाव सरकार के सामने रखना चाहता हूँ ।

पहली बात तो यह है कि समाप्त होने वाले बैंकों के जो शेयर होल्डर्स हैं उनको ज्यादा मुआवजा अर्थात् क्षति पूर्ति नहीं देना चाहिए क्योंकि उन्होंने पहले ही बहुत मानी करोड़ों रुपयों का डिविडेंड खाया हुआ है । दूसरी बात यह है कि आज इन बैंकों के जो प्रेसिडेंट हैं उनको नए राष्ट्रीय बैंक के अगले बोर्ड आफ डाइरेक्टर्स में लिया जाने वाला है । यह बात अनचित है क्योंकि ये लोग हित विरोधी तथा प्रतिगामी श्रेणी के हैं और इन लोगों को वहाँ रखने से राष्ट्रीयकरण के मार्ग में रोड़ा अटकेगा । इसलिए इन को नहीं लेना चाहिए । तीसरी बात यह है कि किसान, मजदूर और कारीगर ही असल में देश की संपत्ति को पैदा करने वाले हैं । अतः उनके रिप्रेजेंटेटिव बोर्ड आफ डाइरेक्टर्स में बहुसंख्या में लिये जाने चाहिए । चौथी बात यह है कि बड़े बड़े देहातों में राष्ट्रीय बैंक की शाखा खोली जानी चाहिए ताकि किसानों को सुविधा हो । पाँचवीं बात यह है कि आज तक

इन बैंकों ने कोई न कोई दलील दे कर देश के गरीब किसानों और मजदूरों तथा कारीगरों को पैसा नहीं दिया, कर्ज नहीं दिया, अपितु बड़े बड़े पूँजीपति कारखानदारों को पैसा दिया इसीलिए आज देश में अनाज और देहाती वस्तुओं के उत्पादन में कमी है । इस कमी को दूर करने के लिए देहात के मजदूरों, किसानों और कारीगरों को मुक्त हस्त से लम्बी अवधि के लिए इस राष्ट्रीय बैंक को कर्ज देना चाहिये और वह कर्ज कम व्याज पर होना चाहिए ताकि उनके नये साधनों और उद्योगों द्वारा हमारे देश का उत्पादन बढ़े । छठी बात यह है कि किसान और मजदूर लोग जो वस्तु पैदा करते हैं उनको बाजारों में उसकी उचित कीमत नहीं मिलती । व्यापारी प्रतिदिन उनका शोषण कर रहे हैं । इसलिए राष्ट्रीय बैंक को किसान और कारीगरों का माल खरीदकर के उस का जो उचित दाम देश में या बाहर विदेशों में हो उसे दिलाना चाहिए ।

माननीय महोदया, अंत में मैं एक ही बात कहता हूँ और वह यह है कि अगर इस राष्ट्रीयकरण का उचित उपयोग होगा तभी हमारे देश का उत्पादन बढ़ेगा और देश में अगर दौलत बढ़ती है तो वह उत्पादन बढ़ने से ही बढ़ती है । हमारा उत्पादन ही हमारी सच्ची दौलत है । इस दिशा में यह राष्ट्रीयकरण हमको आगे ले जायेगा यानी देश को ऊँचा उठायेगा इस आशा के साथ मैं बिल का समर्थन करके अपना स्थान ग्रहण करता हूँ ।

SHRI P. GOVINDA MENON : Madam Deputy Chairman, the best I can do to persuade Members here to vote for passing this Bill with good cheer is not to make a speech because there has been such a massive support for the Bill in this House, and there has been such a threadbare discussion regarding the various aspects of the Bill, that there is no point which has not been covered and there is no point which has been raised which I have not attempted to answer. Therefore, at this stage I do not propose to make any speech regarding the provisions of the Bill. I want to thank on behalf of the Government and myself the various Members of the House who, by their criticism, have contributed to the pro-

[Shri P. Govinda Menon]

per consideration of the Bill. I am thankful to you, Madam, for the indulgence you have shown to me, and to those others who occupied the Chair in your absence for helping me to pilot this Bill. I am thankful also to the Members of the House for having shown equal indulgence towards me. I believe that this is a red-letter day in the history of this Parliament in that we have been able to pass this Bill.

THE DEPUTY CHAIRMAN: The question is .

"That the Bill be passed."

The motion was adopted.

THE DEPUTY CHAIRMAN: The House stands adjourned till 11 a.m. on Monday.

The House then adjourned at forty-seven minutes past eight of the clock till eleven of the clock on Monday, the 11th August, 1969.